NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 03/Chd/Hry/2018

In the matter of:

Resfeber Labs Pvt. Ltd.

... Applicant-Operational Creditor

Versus

Bookawheel Technologies Pvt. Ltd. ... Respondent-Corporate Debtor

Present:

Mr. Kushagra Mahajan, Advocate for the petitioner.

The affidavit of compliance has been filed by the learned counsel for the petitioner stating therein that notice was sent on 19.01.2018 by Speed Post and it has been delivered as per the tracking report Annexure A-1 attached at page 5 of the affidavit dated 24.01.2018. However, the e-mail sent at the e-mail address of the corporate debtor available on the Master Data bounced back. There is no representation from the respondent. List the matter

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

January 31, 2018 arora

on 21.02.2018.